

THE HIGH COURT OF ORISSA: CUTTACK

OFFICE ORDER

No. 1558/R Dated 25/01/2024

In Order dated 12th December, 2023 in SLP (Cr.) No. 15585 of 2023 (Rajpal Vrs. State of Rajasthan) and Order dated 31st July, 2023 in SLP (Cr.) No.7203 of 2023 (Sajid Vrs. State of Uttar Pradesh) Hon'ble the Supreme Court of India have been pleased to observe as follows:

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xxx

"7. We have come across various matters from the High Court of Allahabad, wherein matters arising out of the same FIR are placed before different Judges. This leads to anomalous situation. Inasmuch as some of the learned Judges grant bail and some other Judges refuse to grant bail, even when the role attributed to the applicants is almost similar.

8. We find that it will be appropriate that all the matters pertaining to one FIR are listed before the same Judge so that there is consistency in the orders passed."

xxx

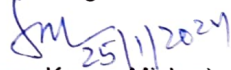
xxx

xxx

The above issue has been dealt in Court's Standing Order No. 02 of 2023 which was issued earlier pursuant to the Order dated 15th May, 2023 passed in CrI. Apl. No. 1503 of 2023 (Pradhani Jani Vrs. State of Odisha).

The Hon'ble Court has been pleased to instruct all concerned to follow the Standing Order No. 02 of 2023 issued earlier in this regard.

By Order of the Acting Chief Justice


(Suman Kumar Mishra)
REGISTRAR (JUDICIAL)

Memo No. 1559(C150)/Dated 25/01/2024
(XI- 04/2023)

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4. Stamp Reporter & Oath Commissioner;
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6. All Superintendents of the Court;
7. Court Masters of the Court;
8. Peskar, Lawazima Court;
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SPECIAL OFFICER (SPL. CELL)

Memo No. 1560(36)/Dated. 25/01/2024

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5. Director, Odisha Judicial Academy, Cuttack;
6. Member Secretary, Odisha State Legal Services Authority, Cuttack;
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SPECIAL OFFICER (SPL. CELL)

Memo No. 1561(2)/Dated. 25/01/2024

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